

(a) whether various women organisations have demanded that the work pertaining to the constitution of a National Commission for Women should not be left to the Government alone;

(b) if so, whether the Government propose to make a panel for this purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) and (c). Under the National Commission for Women Act, 1990, there is no provision to make a panel for the work of constituting the National Commission for Women. The powers to constitute the National Commission for Women are vested with the Central Government under Clause 3(1) of the Act. As such the Government does not propose to make a panel for the purpose.

IPS Officers Killed while on Duty

1137. SHRI DHARMANNA MONDAYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) the number of IPS Officers killed while on duty during the last three years, year-wise and State/Union Territory wise;

(b) the details of the assistance given to the next of kin; and

(c) the number of cases for assistance pending consideration of the Government and the reasons for the delay in finalising these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Removal of Companies from Supply Panel

1138. SHRI RAMESHWAR PATIDAR: Will the PRIME MINISTER be pleased to state:

(a) whether Directorate General of Quality Assurance has removed 160 companies from the supply channel ignoring the Notification No. 335 dated June 24, 1988;

(b) if so, the reasons therefor;

(c) whether there are complaints against the companies remaining in the supply channel;

(d) if so, the steps taken against such companies and the persons found responsible for it;

(e) whether the full inspection group participated in decisions;

(f) if not, the reasons therefor; and

(g) the steps taken to safeguard the interest of the companies thus removed?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) The registration of 160 Drugs and Pharmaceuticals companies has not been renewed as a result of an exercise carried out to assess whether all such firms registered with DGQA follow the "Good Manufacturing practices" stipulated in the Government Notification No. 355 dated 24.6.1988.